

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Criminal Appeal No(s). 517/2019

GIRJA SHANKER PANDEY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 06-12-2019 This appeal was called on for hearing today.

For Appellant(s)

Mr. Abhay Singh, Adv.
Ms. Ankita Agarwal, Adv.
Mr. Kaustubh Shukla, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Service is complete on the sole respondent. Ld. Advocate, Mr. Upendra Mishra, appearing on behalf of Mr. Rohit K. Singh, Advocate-on-record appears for the sole respondent. He seeks time to file vakalatnama. Be filed within two weeks.

Original records from the High Court and Trial Court have been received.

Matter be processed in terms of Chapter XIV Clause 15(iii) of Practice and Procedure, Supreme Court 2017.

ANIL LAXMAN PANSARE
Registrar